

Agreement Concerning Money Order Service

December 19, 1973

ARRANGEMENT BETWEEN THE GOVERNMENT OF INDIA AND THE GOVERNMENT OF THE FEDERAL REPUBLIC OF GERMANY CONCERNING MONEY ORDER SERVICE

New Delhi

The Postal Administration of the Federal Republic of GERMANY BEING DESIROUS of establishing a direct money order service with INDIA, the undersigned, duly authorised for that purpose,

HAVE agreed upon the following articles :

Article 1

MONEY ORDER SERVICE

There shall be a regular exchange of money order service from the Federal Republic of Germany to India by means of air mail on a weekly basis or more frequently, if circumstances warrant it.

Article 2

EXCHANGE OFFICES

The Money Order service shall be conducted through the medium of exchange offices.

The exchange office of India shall be at Bombay and the exchange office of the Federal Republic of Germany shall be at Saarbrücken.

Article 3

MAXIMUM AMOUNT OF MONEY ORDER

The maximum amount for which a single money order may be issued in the Federal Republic of Germany for payment in India shall not exceed 150 U.S. Dollars.

Article 4

CURRENCY

All payments whether to or by the public shall be made in the legal currency of the respective countries.

Article 5

CONVERSION OF AMOUNTS

The amounts of money orders issued in the Federal Republic of Germany for payment in India shall be expressed in U.S. Dollar.

The Postal Administration of India shall have the power to fix rates for the conversion of money orders received for payment in its country into its own currency. The rate adopted for the payment of money orders under this article shall be communicated to the Postal Administration of the Federal Republic of Germany and notification of any change in this rate shall be released without delay.

Article 6

FEES

The Postal Administration of the Federal Republic of Germany shall fix from time to time the rate of fees to be charged on money orders issued within its jurisdiction. The fees so realized shall belong to the country of issue but the Postal Administration of the Federal Republic of Germany shall pay to the Postal Administration of India a commission of one half of one percent (1/2 of 1%) computed on the total value of the lists of money orders transmitted.

Article 7

PARTICULARS OF MONEY ORDERS

The remitter of the money order shall be required to furnish the full surname and the first name or the initials of the first name of both the remitter and the payee or the name of the firm or company who are the remitters or payees. The remitter shall also be required to furnish the street address of the remitter and of the payee together with the name of the post office and the province or state in which it is situated.

Article 8

LIST OF MONEY ORDERS

The Exchange Office at Saarbrucken shall prepare a descriptive list of money orders issued in the Federal Republic of Germany for payment in India. The list shall be prepared on a form similar to specimen 'A' annexed, and will show the international number of each money order and the amount in U.S Dollar. Any other information required for the preparation of inland money orders shall by the Postal Administration of India shall be indicated on separate lists (specimen 'B' annexed), which shall be enclosed with the list. The international numbers shall be shown in the relative lists.

Article 9

INTERNATIONAL NUMBERS AND NUMBERING OF LISTS

Lists shall be numbered consecutively, beginning with No.1 for the first list prepared in January each year.

A number known as the "international number" shall be assigned to each order listed. The international number shall be consecutive, beginning with No.1 for the first order listed in the first list prepared in January of each year. Each list shall bear a clear impression of the stamp of the despatching Exchange Office and the signature of an Exchange Office signing officer.

Article 10

MISSING LISTS

A missing list of money orders shall be reported immediately by the Exchange Office at Bombay to the Exchange Office at Saarbrucken. The Exchange Office at Saarbrucken shall transmit without delay to the Exchange Office at Bombay a duly certified copy of the list.

Article 11

PAYMENT OF MONEY ORDERS

Each list shall be examined by the Exchange Office at Bombay and corrected in case of simple errors. Payment shall then be arranged by the issue of Indian Inland Money Orders. When a list contains

irregularities which cannot be rectified without correspondence, the Exchange Office at Bombay shall request instructions from the Exchange Office at Saarbrucken. These instructions shall be given with as little delay as possible.

In such cases the issue of inland money orders shall be withheld until the corrections are received.

Article 12

RULES GOVERNING THE ISSUE AND PAYMENT OF MONEY ORDERS

Money Orders advised from the Federal Republic of Germany to India shall be subject as regards issue to the rules in force in the Federal Republic of Germany, and as regards payment to the rules in force in India.

Article 13

DUPLICATE MONEY ORDERS

Duplicate Money Orders shall only be issued by India in accordance with the regulations governing the issue of duplicate money orders in India.

Article 14

ADVICE OF PAYMENT

The remitter of a money order may obtain advice of payment of the money order by paying in advance to the exclusive profit of the Federal Republic of Germany, a fixed charge equal to the charge made in that country for acknowledgements of receipt of registered articles.

The advice of payment shall be on a form adopted by India and the paying office in India shall send the advice of payment to the remitter either directly or through the Exchange Office at Saarbrucken.

If an advice of payment is required the Exchange Office at Saarbrucken shall type "A.P." besides the entry of the list.

A request for an advice of payment which is made after the issue of a money order as well as an advice of payment of "Through" money order which is received within a period of six months from the date of issue shall be sent to the Exchange Office at Bombay, which shall arrange for its completion and despatch of the exchange Office at Saarbrucken.

Article 15

Repayment of money orders shall not be effected in the Federal Republic of Germany until it has been ascertained from the Exchange Office at Bombay that the money order has not been paid and that the said Exchange Order has authorised repayment. A statement showing the particulars of the money order, repayment of which has been authorised shall be repaid by the Federal Republic of Germany on a form similar to specimen 'C' annexed, and shall accompany the General Account of money order transactions.

The amount authorised to be repaid by India shall be placed to the credit of the Federal Republic of Germany in the general account of money order transactions.

Article 16

VOID MONEY ORDERS

The Postal Administration of India shall decide according to its own regulations the period upto which a money order received for payment by it shall be valid for payment. Money Orders which remain unpaid on the expiration of this period shall be treated as void and the amount shall revert to the Federal Republic of Germany.

At the end of each month, the Exchange Office at Bombay shall prepare and forward to the exchange Office at Saarbrucken a detailed statement of all money orders issued in the Federal Republic of Germany for payment in India which remain unpaid at the expiration of the period of validity. The total of such lists shall be placed to the credit of the Federal Republic of Germany in the next general account of money order transactions.

Article 17

THROUGH MONEY ORDERS

The Postal Administration of the Federal Republic of Germany may make use of the medium of the Postal Administration of India to send money orders to countries with which the latter maintains a regular exchange of money orders and on terms to be settled before hand by common consent.

The Postal Administration of India is authorised to collect on its own behalf an additional fee to be levied on the amount of such money orders advised through India.

Article 18

GENERAL ACCOUNT

As soon as possible after the Last day of each quarter year the Postal Administration of the Federal Republic of Germany shall prepare a statement (specimen 'D' annexed).

Summarizing the total of the Money Order lists sent by the Federal Republic of Germany to India during the quarter. A general account of money order transactions shall be prepared in conformity with specimen 'E' annexed and shall be transmitted in duplicate to the Postal Administration of India.

The amount to the credit of India shall be entered in the account of U.S. Dollar.

Article 19

SPECIAL ITEMS

The account shall include under the heading "Special Items" any adjustments that are necessary in respect of previous accounts.

A detailed statement of such "Special Items" shall be annexed to the account. The authority for each special item shall be quoted opposite the relative item entry on the statement.

Article 20

SETTLEMENT OF ACCOUNT

The Postal Administration of the Federal Republic of Germany shall despatch with the account a draft in favour of the Director General of Posts and Telegraphs (DAA Section), New Delhi, for the amount of U.S. Dollar due to India. The Federal Republic of Germany may make provisional remittances on account of its estimated indebtedness whenever between the two quarterly settlements the estimated balance due to Indian exceeds 14000 U.S. Dollars.

Any amount remaining due to India at the expiration of six months following the period covered by the relative accounts shall thenceforth be subject to interest at the rate of 5% per annum. The interest of arrears shall be carried to the debit of the Administration of the Federal Republic of Germany in the following account.

Article 21

ADDITIONAL REGULATION

The Postal Administration of either country may make other regulations (if not repugnant to the provisions of this Agreement) for the purpose of protection against fraud or improper payment, or for improvements in the operation of the system, which has established.

Article 22

SUSPENSION OF SERVICE

The Postal Administration of the Federal Republic of Germany is authorised in extra-ordinary circumstances which would justify such a measure to suspend temporarily the Money Order Service wholly or in part.

Notice of such suspension shall be given immediately to the Postal Administration of India.

Article 23

BERLIN CLAUSE

The present Agreement shall also apply to Land Berlin, provided that the Federal Minister of Posts and Telecommunications of the Federal Republic of Germany has not made a contrary declaration to the Director General of Posts and Telegraphs of India within three months from the date of entry into force of the present Agreement.

Article 24

EFFECTIVE DATE OF AGREEMENT

The Arrangement shall come into operation on the day of 5 March, 1974 and shall continue in force until one year after either of the contracting Administrations shall have notified the other of its intention to terminate it.

DONE in two originals in the English language, both texts being equally authentic. Two copies each of the German and Hindi translations are annexed to this Agreement for purposes of information.

At New Delhi
Sd/-
Chairman
Posts & Telegraphs Board of India

At Bonn
Sd/-
The Federal Minister of Posts
and Telecommunications of the
Federal Republic of Germany

SPECIMEN 'A'

Post Office Department Minister des Postes

**ACCOUNTING BRANCH-DIRECTION DE LA COMPTABILITE MONEY ORDER DIVISION-
DIVISION DES MANDATS**

LIST OF POSTAL MONEY ORDERS DRAWN ON-----

Liste des mandats de POSTE tires sur

RATE OF CONVERSION-----

Taux de conversion

LIST NO-----

Liste no

SHEET NO-----

Feuille no

Exchange Office Stamp

Timbre du bureau dedmp

| No International No. | AMOUNT MONTANT | Amount in currency of paying country Montant an monnaie du pays destinataire | Inland Order Mandat interne | OBSERVATIONS |
|----------------------------|-------------------|---|--------------------------------------|--------------|
| | | | | |

SPECIMEN 'B'

Postal Administration compiling listList

Postal orders

Administration of destination Date of issue of list.....No.....

Note : Please acknowledge receipt of this list.

List received and found to be in order, except the following.

| Number of List | Date of issue of list | International Numbers of Postal Order entered in list | Amount of list |
|-------------------|--------------------------|--|-------------------|
| 1 | 2 | 3 | 4 |

| Intern- ational | Hande d in 1. Post | Sender Name and | Addres- see Name | Amoun t in currenc | Rate of exch | Amoun t in the currenc | Specia l indicat | To be filled up by the post office of destination |
|--------------------|--------------------------|-----------------------|------------------------|--------------------------|--------------------|------------------------------|------------------------|---|
| | | | | | | | | |

| Number | Office 2. Date 3.No. | complete addresses | first name and complete address | Country of mailing | Age | Country in which the postal orders are issued | Issuance locations | Number of international postal orders | Office of destination | Remarks |
|--------|-------------------------------|-----------------------|---|--------------------------|-----|--|-----------------------|---|-----------------------------|---------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |

SPECIMEN 'C'

POST OFFICE DEPARTMENT MINISTERE DES POSTES

General Financial Division Division Generale des finances

LIST OF REPAYED VOID MONEY ORDERS

LISTE DES MANDATS REMBOURSES OU PERIMES

ISSUED IN - EMIS EN

PAYABLE IN - PAYABLE

MONTH OF - MOIS DE

| Number International Number | Serial Number Numero de serie | Date of issue Date de mission | Office of issue Bureau de mission | Amount Montant |
|-----------------------------------|----------------------------------|----------------------------------|--------------------------------------|-------------------|
|-----------------------------------|----------------------------------|----------------------------------|--------------------------------------|-------------------|

SPECIMEN 'D'

GENERAL FINANCIAL DIVISION DIVISION GENERALE DES FINANCES

STATEMENT OF LISTS OF MONEY ORDERS

RELEVÉ DES LISTES DE MANDATS

| | | |
|----------------------------------|---|--|
| Issued in - Emis en | Payable in - Payable en | During Month of Au cours du mois de 19 |
| Date of Lists Date des listes | International Nos. of Orders- Numeros internationaux des mandats | Total of Lists Total des listes |
| | | |

SPECIMEN 'E'

GENERAL FINANCIAL DIVISION DIVISION GENERAL DES FINANCES

Our File Your File

N/re'f.V/re'f.

ACCOUNT OF MONEY ORDERS ISSUED

COMPTE DES MANDATS DE POSTE EMIS

| Issued in-Emis en (au) | Payable in - Payable in - Payable en (au) | Month of - Mole de |
|------------------------|---|--------------------|
|------------------------|---|--------------------|

Total of lists as per attached statement

Total des liste d'apre's le releve' ci-joint

Amount of money orders returned for repayment _____

Montant des mandats returneds pour remboursement

Amount of money orders returned as lapsed _____

Montant des mandats pe'rimes retourne's

Total to be deducted

Totla a' de'duire

Residue

Reste

Commission of % on amount of money orders paid

Droit de sur le montant des mandats paye's

Total to the credit of _____

Total au cre'dit d

Remittances on account _____

Accomptes

Balance in favour of

Solde au cre'dit d _____

For Director of Accounting

p/le Directeur de la Comptabilite'